HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)
*****

ORDER

No.:2063 of 2024/RG   **Dated: 22.11.2024**

In the interest of administration, it is hereby ordered that henceforth, all sorts of leaves in favour of Judicial Officers shall be sanctioned by the Registrar General after soliciting no-objection in this regard from the concerned Hon'ble Administrative Judge except casual leave in favour of Civil Judges (Junior Division) and Civil Judges (Senior Division) which shall continue to be sanctioned by the concerned Principal District and Sessions Judges, after following due procedure.

The Principal District and Sessions Judges shall also ensure that whenever casual leave is sanctioned by them in favour of any Judicial Officer, he/she shall send copy of the same to Registrar General and Secretary to the Hon'ble Administrative Judge concerned for information.

By Order

(Shahzad Azeem)
Registrar General

No: 51999-52035|RG|GS   **Dated: 22.11.2024**

Copy of above forwarded to the:
1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice_____
   .... *for kind information of their Lordships.*
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Director, J&K Judicial Academy, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. Member Secretary, Legal Services Authority, J&K and Ladakh;
9. All Principal District and Sessions Judge, UTs of J&K and Ladakh;
10. Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Jammu/Srinagar;
    .... *for information.*
11. CPC, E-Courts, High Court of J&K and Ladakh for information and with the request to upload the same on the official website of the High Court.
12. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
13. Order file.

Registrar General